

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21736/2007

(Arising out of impugned final judgment and order dated 14-11-2006 in WP No. 193/2005 passed by the High Court Of Uttarakhand At Nainital)

UNION OF INDIA MINISTRY OF ENVIRONMENT AND
FOREST THROUGH THE SECRETARY

Petitioner(s)

VERSUS

TRILOK S. BHANDARI & ORS.

Respondent(s)

Date : 16-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKAFor Petitioner(s) Mr. Sanjay Jain, ASG
Mr. Gurmeet Singh Makker, AOR
Mr. S. S. Rebello, Adv.
Ms. Suhasini Sen, Adv.
Mr. Siddhant Kohli, Adv.
Mr. Anukalp Jain, Adv.For Respondent(s) Mr. R.K.Raizada, Sr.Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Anurag Tiwari, Adv.
Ms. Vaidhruti Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Binu Tamta, AOR

Mrs. Rekha Pandey, AOR
Mr. Raghav Pandey, Adv.
Ms. Gauri Pandey, Adv.

Mr. Anil Kumar Jha, AOR

Mr. Adarsh Upadhyay, AOR

Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 21.09.2021 at the top of the Board.

(NIRMALA NEGI)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)